

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.18(MAH)/2016
CA No. 11/2016

CORAM:


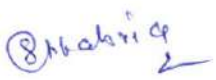
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.03.2017

NAME OF THE PARTIES: Mr. Haresh G. Mataliya & Ors.

V/s.
M/s. Pallavi Gems Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 56, 59, 62 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	M.S. BHARDWAJ	Adv for Petitioner	
	Siddhant Chhabria	Adv. for Resp. Nos. 1 & 2	

ORDER

CA Nos. 11/2016 in TCP No. 18/56, 59, 62/CLB/MB/MAH/2010

1. The Learned Representatives of both the sides are present.
2. As directed vide Order dated 17.02.2017 the Petitioner was given liberty to file Rejoinder on or before 15.03.2017. It is stated that in compliance Rejoinder is filed and served on the other side.
3. From the side of the Respondent it is requested that time may be allowed to file a Sur-rejoinder. Time is granted. Respondent is directed to file Sur-rejoinder on or before 03.04.2017.
4. The matter is now adjourned to **26.04.2017**.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: **23.03.2017**